

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA NO. 1250 OF 2024**

IN THE MATTER OF:

Bhartiya Kisan Union Purwa through its Secretary ... Petitioner

v.

Union of India & Ors. ... Respondents

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Through:



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29 August 2025
Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 1250 OF 2025

IN THE MATTER OF:

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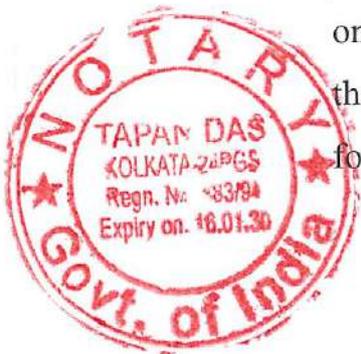
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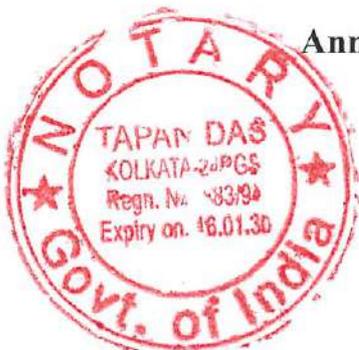
**AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 6 FOR
PLACING NECESSARY FACTS AND DOCUMENTS ON
RECORD IN THE ORIGINAL APPLICATION**

I, Amrit Jyoti Tantia, S/O Mr. Shree Gopal Tantia, aged about 33 years, being the authorized representative for the Respondent No. 6 Company – M/s. GPT Infraprojects Limited, having office at JC – 25, Sector – III, Salt Lake, Kolkata – 700 106, do hereby solemnly affirm and state as under:

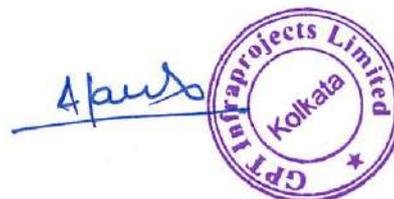
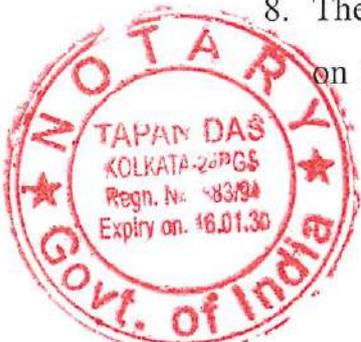
1. I am filing the present affidavit on behalf of Respondent No. 6, being competent to swear and affirm the same. In view of the directions contained in the Order dated 30.04.2025 of the Hon'ble Tribunal, Respondent No. 6 is filing the present Affidavit to place on record the facts and developments that have transpired during the pendency of the captioned matter before the Hon'ble Bench for just and proper adjudication of the present matter.



2. At the outset, it is prayed that the contents of the Short Affidavit filed on behalf of Respondent No. 6 dated 28.04.2025 may be read as part and parcel of the present affidavit. The same are not repeated herein for the sake of brevity.
3. The captioned Original Application has been filed by the Applicant principally raising two allegations:
 - a. Respondent No. 6 has violated the provisions of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 (“**Ganga Rejuvenation Order**”) by undertaking the construction of the Ganga Sangam Bridge without obtaining the approval from the National Mission for Clean Ganga (“NMCG”); and
 - b. Respondent No. 6 has allegedly set up its batching plants without obtaining the applicable permits, namely Consent to Establish (“CTE”) and Consent to Operate (“CTO”) from the Uttar Pradesh Pollution Control Board (“UPPCB”) for the works carried out in the Ganga-Sangam Major Bridge Project.
4. I state that during the pendency of the captioned proceedings, the requisite approval from the NMCG has been granted for the Project on 01.05.2025, as also affirmed by the Respondent No. 5 in its counter affidavit. A copy of the approval of the NMCG dated 01.05.2025 for the Project is annexed hereto and marked as **Annexure-1**.



5. Further, as stated in the Short Affidavit, UPPCB had withheld the grant of the Consent to Establish and Consent to Operate on account of non-receipt of the approvals from the NMCG for the Project. Pursuant to the approval issued by the NMCG, Respondent No. 6 has also obtained the Consents to Operate for all its batching plants. The batching plants continue to operate in compliance with all applicable legal requirements. The copies of the said CTOs are annexed herewith as **Annexure-2 (Colly)**.
6. Therefore, with reference to the allegations levelled by the Applicant in the present proceedings, it is respectfully submitted that all statutory approvals and consents, including the approval under the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, as well as the CTE/CTO from the UPPCB, have been duly secured from the competent authorities. The construction of the major bridge over the River Ganga at Prayagraj is, at present, being executed strictly in accordance with the aforesaid permissions and in compliance with all statutory requirements.
7. In view thereof, the reliefs sought in the present Application have been rendered infructuous and no cause of action survives for further adjudication. Accordingly, it is prayed that appropriate directions may be passed by this Hon'ble Tribunal to dispose off the captioned proceedings in view of the above developments.
8. The above statements are true and correct to my knowledge based on the records maintained by Respondent No. 6 in the regular



course of its business. The annexures are true copies of their respective originals.



DEPONENT

VERIFICATION

I, Amrit Jyoti Tantia, the abovenamed deponent do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, and belief, no part of it is false and nothing material has been concealed therefrom.

Verified by me on 29th Aug 2025 at Kolkata.



DEPONENT

Identified by me
[Signature]
Advocate
P. G. Mondal



SI No. 2.....2025

Solemnly affirm only
Declare before me
Identification of Ld Advocate

[Signature]
TAPAN DAS
Notary Govt. of India
Kolkata & 24 Parganas

29 AUG 2025





राष्ट्रीय स्वच्छ गंगा मिशन
National Mission for Clean Ganga

File No: Pr-12012/12/2024-O/o ED(TECH) NMCG

Dated: 01/05/2025

Permission under section Sec 42 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016

Subject: Permission for "Construction of a Major Bridge (3100m) on the river Ganga under package-2 of Phase -I Prayagraj Southern Bypass (Greenfield) by NHAJ (National Highway Authority of India)" at Jhusi to Naini, Prayagraj

Ref: Letter no. 11015/NHAJ/Pkg-2/Southern Bypass/NMCG/PIU/Prg/35459 dated 17/12/2024

1. Vide letter referred above, NHAJ Prayagraj submitted a proposal to the NMCG regarding permission for "**Construction of a Major Bridge of length 3.1 Km to be constructed on river Ganga under Package-2 of Phase-1 of Greenfield Prayagraj southern bypass /inner ring road**" under Section 42 of the NMCG Authority Order, 2016.
2. The proposal was deliberated upon in 8th meeting of the Cell held on 24/03/2025.
3. From the submissions made by NHAJ, it is gathered that-
 - a) The application for approval was submitted to NMCG on 17.12.2024. The scheduled completion date of the project is June, 2026.
 - b) Once completed, the road will help ease traffic congestion within Prayagraj city and provide significant benefits during the Magh mela held every year and Kumbh mela held at every 6 and 12 years in the city making it easier for pilgrims to travel.
 - c) DGC made recommendation for the project on 28.02.2025. Recommendation of SGC is pending and included in the agenda for the next tentative meeting of the SGC.
 - d) The physical progress of bridge construction is around 9%.
 - e) Design HFL at the bridge site is 88.03 m while discharge of 68,000 cumec is taken as design discharge of the bridge. There is negligible afflux after the placement of the bridge, and the peak discharge passes through piers P5 (CH 47.500) and P21 (CH 50.030).

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और जंगल संरक्षण विभाग, भारत सरकार)
प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्दिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)
First floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

Ph.: 011-23072900, 23072901

Page 1 of 3


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- f) The Project proponent has obtained Environment Clearance, Forest Clearance, recommendation of DGC, NOC for General Alignment and Drawing (GAD) of the major bridge from Inland Waterways Authority of India and approval of project by Network Planning Group.
4. (i) Section 6 (3) and Section 42 of the Authorities Notification, 2016 provides for according prior approval in certain cases by NMCG.
(ii) Noticing that project authorities submitted their application after commencement of the work, NMCG in its efforts to curb such tendencies, wrote to the Ministry of Road Transport and Highways and NHAI vide its letter dated 08.04.2025 and 10.04.2025 respectively for appropriate actions.
(iii) NHAI submitted its reply stating that NHAI shall strictly follow said notification for the River Ganga (Rejuvenation, Protection and Management) issued vide No. SO 3187(E) dated 07.10.2016 and assured that necessary action will be taken by NHAI for any willful non-compliance of Gazette Notification No. SO 3187(E) dated 07.10.2016 against the concerned. It further requested for the grant of In-principle approval/NOC of the National Mission for Clean Ganga for the said project so that NHAI can start the work before the upcoming monsoon season. Any delay is likely to have huge financial implications besides time over-run.
5. Having considered the Cell's recommendations, replies received from NHAI as above and in exercise of the powers conferred under Sec 42 of the River Ganga (Rejuvenation, Protection, and Management) Authorities Order, 2016, approval is hereby granted for the "Construction of major bridge of length 3.1 Km on river Ganga, Prayagraj" subject to compliance of following conditions-
- a) The proponent must ensure that the casting yard storage and labor camp yard are located beyond the active flood plain.
b) No construction activities shall cause any intervention, obstruction, or diversion in the natural flow of the river at any stage of the project;
c) If any damage occurs in the ecosystem of river or its floodplain zone, proponent will be held liable for its repair and restoration;
d) The project proponent must obtain Consent to Operate the batching plant from the UP PCB and submit the same to NMCG.
e) NHAI needs to make appropriate provisions for the river training works.
f) NHAI must ensure the monitoring of Environmental Management Plan (EMP) through its Environmental Division at the headquarters and the regional office at the state level and must strictly adhere to the approved C&D Plan during execution.


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- g) The project proponent shall comply with all conditions imposed by relevant authorities from time to time, including those specified in the Environmental Clearance, Forest Clearance, recommendation of DGC and SGC and other No Objection Certificates (NOCs) obtained.
- h) All project activities must adhere to the provisions of the River Ganga (Rejuvenation, Protection, and Management) Authorities Order, 2016 and comply with all applicable regulations and court orders.
- i) This approval is subjected to recommendation from SGC.
- j) The NMCG reserves the right to revoke the approval if any of the above conditions are violated. The approval further doesn't preclude NMCG from taking action under EP Act, 1986 if it is established that river health has been severely compromised during the construction stage.

This issues with approval of the competent authority.



(Anup Kumar Srivastava)
Executive Director (Tech)

To,

1. General Manager (T), National Highway Authority of India, MoRT&H, Govt of India, Project Implementation Unit-Prayagraj, 18-C/28-A, Sarojini Naidu Marg, Civil Lines, Prayagraj-211001
2. District Magistrate, Collectorate Prayagraj, Prayagraj-211002 (UP)

Copy to:

1. Project Director, State Mission for Clean Ganga-UP (SPMG-UP), Plot No-18, Sector-7, Gomti Nagar Extension, Lucknow, - 226010.

Copy for kind information to:

1. PPS to Secretary, DoWR, RD & GR, Ministry of Jal Shakti
2. PPS to Chairman, CPCB
3. PS to DG, NMCG



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Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764. Email: info@uppcb.in, Website: www.uppcb.com

Category : GREEN

Application Id : 31491658

238519/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2025

Date: 03/05/2025

To,

M/s

GPT INFRA PROJECTS LIMITED

NIBI KALA UPARHAR, JHUNSI, PHOOLPUR, PRAYAGRAJ

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to GPT INFRA PROJECTS LIMITED located at NIBI KALA UPARHAR, JHUNSI, PHOOLPUR, PRAYAGRAJ. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA GPT INFRA PROJECTS LIMITED granted for the period from 03/05/2025 to 31/03/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RMC	240	Cubic Meters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.


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(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET-160 KVA & 30 KVA	HSD	02	Particulate Matter	AS PER E(P) ACT 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
-------	----------	------------	-----------

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-


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compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for Ready Mix Concrete Plant (@30 Cubic Meter/Hour)-240 Cubic Meter/Day at Gata No. 354/1. Nibi Kala, Uparhar, Jhansi, Prayagraj (Geo-coordinates-25.385871, 81.943211)
2. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
3. The industry shall ensure that water sprinkling system, Mobile water sprinkling system and Smog gun should be installed as Air Pollution Control System.
4. The Industry shall cover boundary wall around the project premises.


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5. If UPPCB or CPCB issues a closure order against the industry, this consent shall remain suspended for the period till the closure order is revoked, after which the consent will be effective again for the remaining period.
6. Settling tanks shall be made for re-circulation of water utilize for fugitive/dust suppression during operation of plant.
7. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise, the consent order will be deemed to be nullified.
8. This consent is not transferable, in case of a change of ownership/management and addresses of new Owner/partner/directors/proprietor should immediately apply for the same.
9. The issuance of this consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
10. The unit shall discharge the domestic effluent through the Septic Tank/Soak pit.
11. The unit shall be operated in such a manner that ambient air quality should not adversely affect the surrounding environment by the fugitive emissions emitted during the operational/processing period.
12. The shall install/provide the water sprinkling systems as water sprinkler stand posts to suppress/mitigate the dust emissions.
13. Prior to any change in process, production capacity, modification, or any change within the unit will be liable to take Consent to establish (CTE).
14. Solid waste should be disposed off in such a manner that there will be no adverse effect on the population and environment of the surrounding area. Environmental statement should be sent to this office before 30 September every year.
15. The DG set should have minimum stack height 0.2x KVA from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
16. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.
17. The Industry shall obtain land use certificate from competent authority of revenue department within 01 month and submit to State Board.
18. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
19. Complaint against said industry regarding Pollution if lodged & confirmed in inspection the consent order shall be revoked & necessary action against industry shall be taken under Air(Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 as amended industry owner is responsible for this.
20. In case of violation of the above mentioned conditions, the CTO may be withdrawn.


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VIJAY Digitally signed by VIJAY
 Date: 2025.05.03
 18:22:30 +05'30'
Regional Officer

Copy to:

Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, T.C. 12V, Vibhuti Khand, Gomati Nagar, Lucknow.

VIJAY Digitally signed by VIJAY
 Date: 2025.05.03 18:22:43
 +05'30'
Regional Officer



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कम्पोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की वचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार ग्रेडेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : GREEN

Application Id : 31118838

236666/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2025

Date: 09/04/2025

To,

M/s

GPT INFRA PROJECTS LIMITED

**Gata No.- 146/2 & 200Mi, LAWAYAN KALAN, NAINI, KARCHHANA,
 PRAYAGRAJ**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GPT INFRA PROJECTS LIMITED** located at **Gata No.- 146/2 & 200Mi, LAWAYAN KALAN, NAINI, KARCHHANA, PRAYAGRAJ.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **GPT INFRA PROJECTS LIMITED** granted for the period from **09/04/2025 to 31/03/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Ready Mix Concrete Plant (RMC-30 Cum/Hour)	240	Cubic Meters/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) **Sewage Treatment and Disposal :-** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be


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dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET-125 KVA (03 No.)	HSD	03	Particulate Matter	Approx. 2.5 meter from Ground Level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the


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amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

This consent to operate is granted for M/s GPT Infra Projects Limited, nrastructure Limited, Bhukhand No. 146/2 & 200Mi, Village-Lawayan Kalan, Post-Naini, Tehsil-Karchana, District-Prayagraj (Geo co-ordinates 25.368897 Latitude and 81.910355 Longitude).

2. This consent is valid only for Ready Mix Concrete Plant-30 Cubic Meter/Hour.

3. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL


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http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.

4. The industry shall ensure that water sprinkling system, Mobile water sprinkling system and Smog gun should be installed as Air Pollution Control System.
5. The Industry shall cover boundary wall around the project premises.
6. If UPPCB or CPCB issues a closure order against the industry, this consent shall remain suspended for the period till the closure order is revoked, after which the consent will be effective again for the remaining period.
7. Settling tanks shall be made for re-circulation of water utilize for fugitive/dust suppression during operation of plant.
8. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise, the consent order will be deemed to be nullified.
9. This consent is not transferable, in case of a change of ownership/management and addresses of new Owner/partner/directors/proprietor should immediately apply for the same.
12. The issuance of this consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
13. The unit shall discharge the domestic effluent through the Septic Tank/Soak pit.
14. The unit shall be operated in such a manner that ambient air quality should not adversely affect the surrounding environment by the fugitive emissions emitted during the operational/processing period. The shall install/provide the water sprinkling systems as water sprinkler stand posts to suppress/mitigate the dust emissions.
15. This consent is valid for the operation of the unit at the Geo coordinates and address
16. Prior to any change in process, production capacity, modification, or any change within the unit will be liable to take Consent to establish (CTE).
17. Solid waste should be disposed off in such a manner that there will be no adverse effect on the population and environment of the surrounding area.
18. Environmental statement should be sent to this office before 30 September every year.
19. The DG set should have minimum stack height 0.2x KVA from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
20. Industry shall deploy Anti-Smog Gun for suppression of dust while loading the products in the crushing area as well as on moving areas of the vehicles.
21. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.
22. The Industry shall obtain NOC certificate from Ground Water Department for abstraction of ground water & submit to State Board within one month.
23. The Industry shall obtain land use certificate from competent authority of revenue department within 01 month and submit to State Board.
24. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
25. Complaint against said industry regarding Pollution if lodged & confirmed in inspection the consent order shall be revoked & necessary action against industry shall be taken under Air(Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 as amended industry owner is responsible for this.
26. The unit shall get fresh CTE to shift the unit to another suitable location.
27. If UPPCB or CPCB issued a closure order against the company, this consent shall remain suspended for the period till the closure order is revoked, after which the consent will be effective again for the remaining



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period.

28. In case of violation of the above mentioned conditions, the CTO may be withdrawn.

VIJAY Digitally signed by VIJAY
Date: 2025.04.09
18:56:56 +05'30'
Regional Officer

Copy to:

CEO-2, U.P. Pollution Control Board, Lucknow.

VIJAY Digitally signed by VIJAY
Date: 2025.04.09 18:57:22
+05'30'
Regional Officer


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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशभर में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (मर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका स्थायीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।


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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : GREEN

239700/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2025

Application Id : 31753073

Date: 07/05/2025

To,

M/s

GPT INFRA PROJECTS LIMITED

UPSIDA NIRMAN KHAND-9, SARASWATI HIGH TECH CITY, SECTOR-3,
 KARCHANA, NAINI, PRAYAGRAJ


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Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to GPT INFRA PROJECTS LIMITED located at UPSIDA NIRMAN KHAND-9, SARASWATI HIGH TECH CITY, SECTOR-3, KARCHANA, NAINI, PRAYAGRAJ. subject to following the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA GPT INFRA PROJECTS LIMITED granted for the period from 07/05/2025 to 31/03/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RMC (02 Plant)	180	Cubic Meters/Day
2	WMM (@100 MT/Hour)	500	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 160 & 120 KVA	HSD	02	Particulate Matter	AS PER E(P) ACT 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the


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amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid only for Ready Mix Concrete Plant (02)-180 Cubic Meter/Day & WMM-500 MT/Day.
2. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
3. The industry shall ensure that water sprinkling system, Mobile water sprinkling system and Smog gun

should be installed as Air Pollution Control System.

4. The Industry shall cover boundary wall around the project premises.
5. If UPPCB or CPCB issues a closure order against the industry, this consent shall remain suspended for the period till the closure order is revoked, after which the consent will be effective again for the remaining period.
6. Settling tanks shall be made for re-circulation of water utilize for fugitive/dust suppression during operation of plant.
7. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise, the consent order will be deemed to be nullified.
8. This consent is not transferable, in case of a change of ownership/management and addresses of new Owner/partner/directors/proprietor should immediately apply for the same.
9. The issuance of this consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
10. The unit shall discharge the domestic effluent through the Septic Tank/Soak pit.
11. The unit shall be operated in such a manner that ambient air quality should not adversely affect the surrounding environment by the fugitive emissions emitted during the operational/processing period.
12. The shall install/provide the water sprinkling systems as water sprinkler stand posts to suppress/mitigate the dust emissions.
13. Prior to any change in process, production capacity, modification, or any change within the unit will be liable to take Consent to establish (CTE).
14. Solid waste should be disposed off in such a manner that there will be no adverse effect on the population and environment of the surrounding area. Environmental statement should be sent to this office before 30 September every year.
15. The DG set should have minimum stack height 0.2x KVA from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
16. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.
17. The Industry shall obtain land use certificate from competent authority of revenue department within 01 month and submit to State Board.
18. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
19. Complaint against said industry regarding Pollution if lodged & confirmed in inspection the consent order shall be revoked & necessary action against industry shall be taken under Air(Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 as amended industry owner is responsible for this.
20. In case of violation of the above mentioned conditions, the CTO may be withdrawn.

VIJAY Digitally signed by
VIJAY
Date: 2025.05.07
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Regional Officer

Copy to:

Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, T.C. 12V, Vibhuti Khand, Gomati Nagar, Lucknow.

VIJAY Digitally signed by
VIJAY
Date: 2025.05.07
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Regional Officer


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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने बने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की वचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



Proof of Service

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OA No. 1250 of 2024: Bhartiya Kisan Union Purwa through its Secretary vs. Union of India & Ors.

Harpal.singh . <harpal.singh@archeuslaw.com>

Fri, Aug 29, 2025 at 5:06 PM

To: "adhivakta.aditya@gmail.com" <adhivakta.aditya@gmail.com>, amitshukla@lexweb.in

Cc: Ranjit Prakash <ranjit.prakash@archeuslaw.com>, "Shantanu.Chaturvedi" <shantanu.chaturvedi@archeuslaw.com>

Dear All,

We are counsel representing the Respondent No. 6, M/s. GPT Infra Project Ltd, in the above captioned matter before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Please find attached, by way of service, a copy of the Affidavit being filed on behalf of the Respondent No. 6.

Regards

Shantanu Chaturvedi/Harpal Singh

Advocate for the Respondent No. 6

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Regards,

Harpal Singh
Associate

harpal.singh@archeuslaw.com | +91 99991 94437



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Accolades
2024



Affidavit_GPT__On behalf of Respodent No.6.pdf
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